

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

165/213/ND/2018

IN THE MATTER OF:

Mr. Nitin Bansal and Anr.

vs

M/s Arjun Sharma & Ors.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 213

Coram:

R.VARADHARAJAN,
Hon'ble Member (Judicial)
Ms. Deepa Krishan,
Hon'ble Member (Technical)


Order delivered on 23.04.2019

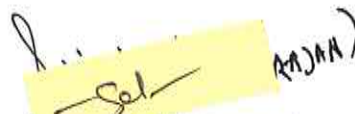
For the Petitioner/Applicant
For the Corporate Debtor
For the ROC

: Dhruvajit Saikia, Adv.
: Mr. Himanshu Harbola, Mr. Ketan, Adv.
: Ms. Kusum Yadav, Adv.

ORDER

Due to paucity of time, the matter was not able to be taken up. Hence, the same is adjourned to 17.05.2019.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Varinder Kumar